



2026:AHC:45980

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4981 of 2025

Sukhveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Brijesh Kumar Yadava
Counsel for Respondent(s)	: Ayub Khan, C.S.C., Shaili Ganguly

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, Sri Ayoob Khan, learned counsel for the private respondent No. 5, learned Standing Counsel for the respondents No. 1 to 4 and perused the record.
2. The petitioner has shown his grievances against the order dated 13.10.2025 passed by the Deputy Director of Consolidation, whereby the revision filed on behalf of Meera Devi (respondent No. 5) has been allowed ex-parte.
3. Learned counsel for the petitioner has advanced a solitary submission that the Deputy Director of Consolidation has allowed the revision ex-parte sans opportunity of hearing accorded to the present petitioner. In this respect, the petitioner has taken a specific plea in paragraphs No. 14, 15 and 16 of the instant writ petition.
4. Sri Ayoob Khan, learned counsel for the private respondent No. 5 has not disputed the facts with regard to the ex-parte hearing as mentioned in paragraphs No. 14, 15 and 16 of the writ petition and given his consent to remit the matter before the Deputy Director of Consolidation to decide the revision as fresh.
5. In this conspectus, as above, instant writ petition succeeds and is **allowed**. The order dated 13.10.2025 passed by the Deputy Director of Consolidation is hereby quashed and the revision petition is restored to its original number. Both the parties are directed to appear before the Deputy Director of Consolidation within a period of four weeks, who shall, thereafter, consider and decide the revision afresh after affording opportunity of being heard to

both the parties in accordance with law expeditiously, preferably, within a period of four months from the date of production of a certified copy of this order.

February 27, 2026
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(Dinesh Pathak,J.)